



2026:AHC:29429-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1600 of 2026

Santosh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bijendra Kumar Tripathi, Lokesh Kumar Mishra
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the final report has been submitted in favour of the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is dismissed as withdrawn.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 10, 2026
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